

PART-I
GOVERNMENT OF PUNJAB

DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS, PUNJAB
Notification
The 17th December, 2013

No. 61-Leg./2013.-The following Act of the Legislature of the State of Punjab received the assent of the Governor of Punjab on the 29th Day of November, 2013, is hereby published for general information:-

THE PUNJAB SECURITY OF LAND TENURES (AMENDMENT)
ACT, 2013

(Punjab Act No. 50 of 2013)

AN
ACT

further to amend the Punjab Security of Land Tenures Act, 1953.

Be it enacted by the Legislature of the State of Punjab in the Sixty-fourth Year of the Republic of India as follows:-

1. (1) This Act may be called the Punjab Security of Land Tenures (Amendment) Act, 2013.

Short title and commencement.

(2) It shall come into force at once.

2. In the Punjab Security of Land Tenures Act, 1953, for section 9-B, the following section shall be substituted, namely:-

Substitution of section 9-B of Punjab Act X of 1953.

“(viii) has the tenancy for a fixed term, supported by a registered agreement entered into by the landowner and the tenant, and such term has expired.”

3. In the principal Act, in section 9-A, after the last proviso, the following proviso shall be added, namely:-

“9-B. The concession given number sections 9 and 9-A to the land owner, who is a Non-Resident Indian, shall be available only in respect of his ancestral property and the property, which has been purchased by him at least five years before from the date he files the ejection application.”

One time concession

H.P.S. MAHAL.,
Secretary to Government of Punjab.
Department of Legal and Legislative Affairs.